

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
CP-2(PB)/2006

IN THE MATTER OF:

Sh Puneet Malhotra ... Applicant/Petitioner
Vs
Weikfield Products Co. India Pvt Ltd and Ors. ... Respondent

Order under Section 397/398 of the Companies Act, 2013.

Order delivered on 09.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Arpit Gupta proxy counsel
For Respondent : Mr. Ravi Raghunath Adv.

ORDER

Ld. Counsel for the petitioner appeared.

In pursuant to the order dated 16.02.2023, we ask the Petitioner to justify the maintainability of the petition.

Today, when the matter was called, there is a request for adjournment made by Ld. Proxy Counsel for the Petitioner stating that the main Counsel Mr. K. Dutta is engaged in some other Court.

Ld. Counsel for the respondent also appears.

At the request, list the matter again **on 15.06.2023.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)